



2026:AHC:29366-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2233 of 2026

Bulbul Tiwari

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sunil Kumar Srivastava
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.
2. At the very outset, learned AGA for the State has pointed out that in the instant case, investigation has already been concluded and the charge-sheet has also been submitted against the petitioner.
3. Learned counsel for the petitioner could not dispute the aforesaid facts but states that he does not want to press this writ petition and seeks to withdraw it with liberty to approach the appropriate forum at appropriate stage.
4. In view of the statement made, this writ petition is **dismissed** as withdrawn with aforesaid liberty.
5. Certified copy of the relevant documents, if any, be returned back to learned counsel for the petitioner as per Rules.

February 10, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)